

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 41**

**IA 658/2024 in C.P. (IB)/1088(MB)2023**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **02.07.2024**

NAME OF THE PARTIES:    **INDIAN BANK V/s KANAYO RATANLAL**  
**THAKUR**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016 & Application  
under any other provisions- IBC

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**ORDER**

**IA 658/2024 in C.P. (IB)/1087(MB)2023**

- 1) Ld. Counsel for the Parties are present.
- 2) Counsel adopted the arguments of the Applicant in IA 1217 of 2024 in CP (IB) 1137 OF 2017.
- 3) Counsel for the Parties shall be at liberty to file and place on record written notes of arguments within a period of one week. Stand over to 11.07.2024, for further consideration and hearing.

**Sd/-**

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Vedant Kedare